

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 122 OF 2018 &**  
**IA NO. 403 OF 2018**

**Dated: 3<sup>rd</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Mahur Foods and Beverages** ..... **Appellant(s)**  
**Versus**  
**Gulbarga Electricity Supply Company Ltd. & Anr.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shialesh Madiyal  
Mr. Sudhanshu Prakash

Counsel for the Respondent(s) : -

**ORDER**

Admit. Issue notice.

We have heard the learned counsel, Mr. Shialesh Madiyal, appearing for the Appellant submitted that Respondent Nos.1 & 2, though served, unrepresented.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant prays for four weeks' time to file the written submissions.

The learned counsel appearing for the Appellant is permitted to file written submissions on or before 04.09.2018 after serving copy to the Respondent Nos. 1 & 2.

List the matter on **24.10.2018 for hearing** as requested by the learned counsel appearing for the Appellant.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/kt*

**(Justice N. K. Patil)**  
**Judicial Member**